

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

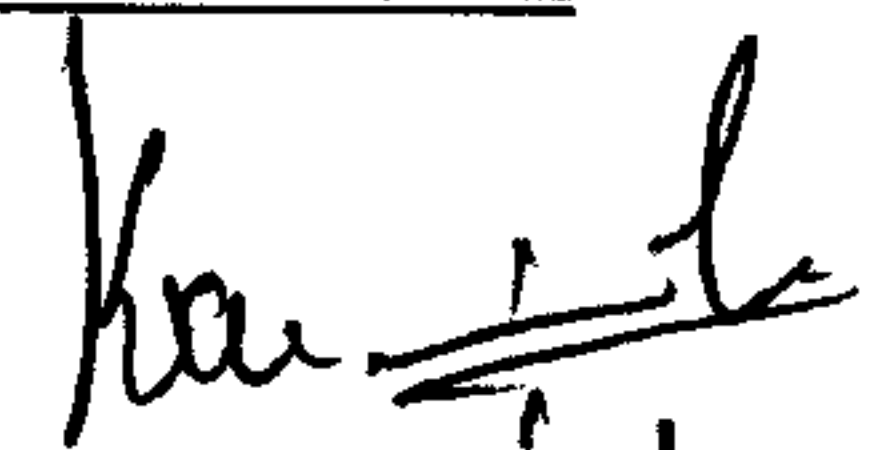

C.P. (I.B) No. 136/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2018**

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Respondent.	
2.	VAIBHAVI PARIKH	ADVOCATE	APPLICANT	

ORDER

Advocate Ms. Vaibhavi Parikh is present for the Operational Creditor/ Petitioner.
Advocate Mr. Kunal Vaishnav is present for the Respondent.

On the request of Respondent, the matter is adjourned as a last chance.

List the matter on 08.06.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 27th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL